

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/25/2017
NAME OF THE PETITIONER(S) : R. RAJASEHAR
NAME OF THE RESPONDENT(S) : VASAN CONSTURCTIONS COMPANY PVT LTD &
ORS
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

1. A.G. SATHYANARAYANA
AK-MYLSAMY } For Respondents Shree my.

2. S. CHANDRAKOULI } for the petitioner S. Chandrakouli

ORDER

Counsel for Petitioner present. Counsel for Respondent also present. Learned Counsel for Petitioner submitted his arguments in part. During the course of arguments, Counsel for Petitioner submitted that he is holding minority shares in the 1st Respondent Company. Therefore, he is willing to sell his shares on the basis of true and fair value of the shares. To this, the Counsel for Respondent submitted that since the suggestion has come today, he is in need of time to get instructions from his client. It is further stated by the Counsel for Respondent that his client has already written to the Bank to release personal guarantee and collaterals of the Petitioner. Put up on 22.08.2017 at 10.30 A.M.

Sd/L
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

Sd/L
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)